

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.220/MP/2023**

Subject : Petition under Section 79(1)(c) read with Section 79(1)(f) of the Electricity Act, 2003 seeking a direction against Respondent No. 1 to pay compensation, being the increase in cost of Tariff due to blending of imported coal.

Petitioner : DB Power Limited (DBPL)

Respondents : Gujarat Urja Vikas Nigam Limited (GUVNL) and Anr.

Date of Hearing : **14.2.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Parties Present : Shri Deepak Khurana, Advocate, DBPL  
Ms. Nishtha Wadhwa, Advocate, DBPL  
Shri Ajay Kumar, DBPL  
Ms. Ranjitha Ramachandran, Advocate, GUVNL

**Record of Proceedings**

Due to a paucity of time, the matter could not be taken up for the hearing and accordingly, the matter was adjourned. Learned counsel for the Petitioner, however, sought the liberty to file a rejoinder in the matter. Accordingly, the Commission permitted the Petitioner to file its rejoinder within two weeks.

2. The Petition will be listed for the hearing on **5.3.2024**.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**